51

	.1							2	3
7.	Jammu & Kashmir	•	. j			•	•	404	64.13
8.	Karnataka	 •	•	• •		•	•	1417	72:52
9.	Kerala	•	• • •	· . 51	٠.	•	•	1204	85.75
. 10.	Madhya Pradesh* .	•					•	•	
. 11.	Maharashtra			• .		•		4652	82.10
12.	Manipur			•		•	٠.	142	76.76
;13.	Meghalaya			•				83	61.94
. 14-	Nagaland	•						42	50.60
15.	Orissa						•	1487	75:33
, 16.	Punjab					. '	-	982	76·48
17.	Rajasthan			٠		. •		649	74.26
: 18.	Tamil Nadu			. `.		•		2397	85.73
:19.	Tripura	•					•,	35	92.11
20.	Uttar Pradesh .	•					براند د	1494 1494	78.88
21.	West Bengal .	٠.						1603	68.68
22.	A & N Islands* .				•				
23.	Arunachal Pradesh*	•			· ·				.,
- 24.	Chan ligarh			₁0}				24	96.00
25.	Dadra & Nagar Haveli			- 				4	100.00
26.	Delhi*							••	
27.	Goa, Daman & Díu	. j.ao:	. M	7E				148	71 - 15
28.	Lakshadweep				•			- 5	83.33
29.	Mizoram				•	,	•	44	42.31
30.	Pondicherry		• . •	Γ ο <i>μ</i>	aê 1.° w	is.		47	79.66
			, Total		• •	• •	,	25942	78.34

^{*}Figures not available.

Selection Grade for the Teachers in Public Schools

920. SHRI SATCHIDANANDA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that teachers with sufficiently long service are not given ths selection grade in non-aided puMic schools in Delhi;

- (b) whether the Education Manual of the Delhi Administration is not ap plicable to the non-aided schools; and
- (c) if so, what action is proposed to be taken to protect the interests of the teachers in these schools?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL

WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKA-TAKI): (a) The Scheme of Selection Grade introduced in 1971 is only applicable to teachers in Government Schools and aided schools.

(b) and (c) There is no educational manual of Delhi administration. However, the recognised aided and unaided private schools are governed by the Delhi School Education Act 1973 and Delhi School Education Rules 1973 framed thereunder. Under Section 10 of the Delhi School Education Act 1973, the employees including teachers in non-aided public schools have got the protection of their scales of pay and allowances *vis-a-vis* their counterparts in Government Schools. Some of the un-aided Pu'blic Schools have introduced higher pay .scales than those applicable in the Government Schools.

921. [Transferred to the 19th De cember, 1978]

Housing conferences

- 922. SHRI E. R. KRISHNAN: WiH the Minister of WORKS AND HOUS ING AND SUPPLY AND REHABILI TATION be pleased to state:
- (a) what is the number of conferences on housing held during the last twelve months;
- (b) what are the decisions arrived at those conferences;
- (c) whether any firm blue-prints have been made for giving effect to the decisions; and
- (d) what *is* the time limit by which at least 50 per cent of the houseless people are likely to be given houses?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) One.

- (b) A statement is annexed.
- (c) Most of the recommendations of the Conference concern the State Governments because Housing is a State subject and as such are to be

implemented by the J^tate Governments.

(d) No such time-limit has been fixed. However, it is proposed to approach the housing problem with a 20 year perspective. The perspective plan aims at clearing the housing backlog and meeting the additional demand due to population growth and replacement of unusable houses over a period of 20 years.

Statement

A two day Conference of State Ministers incharg3 of Housing, Urban Developmem and Local Self Government was held at Vigyan Bhavan, New Delhi on the 10th and llth November. 1978. Following recommendations concerning Housing were made by the Conference: —

- (i) The State Governments and Union Territories should consider measures to eliminate the adverse effects of rent control on the condition of the housing stock and on new construction activity.
- (ii) The State Governments and Union Territories should actively encourage the speedy construction *of* dwelling units under Section 21 of the Urban Land (Ceiling and Regulation) Act, 1976.
- (iii) The Stat a Governments and Union Territories should enact legislation to set up Building Repairs and Reconstruction Boards in large cities on the lines of the Maharashtra Building Repairs and Reconstruction Board, pending establishment of such Boards, the existing public housing construction agencies should be entrusted with the repairs and -econstruction work and public funds should also be made available for building repairs and maintenance.
- (iv) The State Governments and Union Territories should devise ways to promote cooperative societies among the economically weaker sections of society and should in particular make serviced land available to individuals and housing